

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 164/MP/2023

Subject : Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chamera-III Power Station.

Petition No. 166/MP/2023

Subject : Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chamera-II Power Station.

Petitioner : NHPC

Respondents : PSPCL and 12 anr.

Date of Hearing : **6.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC
Shri Sachin Dubey, Advocate, BRPL
Shri S.K. Meena, NHPC
Shri Aman Mahajan, NHPC

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner, NHPC submitted that these petitions have been filed to seek (i) recovery of the energy charges amounting to Rs 13.51 crore against the shortfall in generation of 134.71 MU in respect of Chamera-II hydro power station and (ii) recovery of the energy charges amounting to Rs 17.43 crore against the shortfall in generation of 88.42 MU, in respect of Chamera-III hydro power station, respectively.



2. The learned counsel for the Respondent, BRPL, sought time to file reply in the matter.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit and issue notice to the Respondents.
 - (b) The Petitioner is directed to file the following additional information, on or before **13.10.2023**, after serving copy to the Respondents:
 - (i) *Design Energy calculation (MS Excel);*
 - (ii) *Methodology for calculating daily maximum possible generation as claimed in the Petition (in MS Excel);*
 - (iii) *Day-wise details of scheduled energy, actual energy injected in the grid and energy accounted for in DSM along with the revenue earned from the DSM for such energy.*
 - (iv) *Clarify the difference between generation beyond design energy calculation & excess generation beyond full capacity.*
 - (v) *Revise the claim energy charge shortfall due to reasons beyond control of the Petitioner by accounting for overload generation, energy accounted under DSM & revenue would have earned if the energy accounted under DSM would have been scheduled.*
 - (vi) *Calculation of Energy loss for all the reasons within & beyond the control of the petitioner and support documents for claim pf shortfall in energy generation due to reasons beyond the control.*
 - (vii) *Certified data of inflow and Planned and forced outage data for petitions where shortfall is claimed due to less inflow. The same may be co-related with generation.*
 - (c) Respondents to file their replies on or before **1.11.2023**, after serving a copy to the Petitioner, who may file its rejoinder by **15.11.2023**. Pleadings shall be completed by the parties by the due date mentioned and no extension of time shall be granted.
4. The Petitions shall be listed for hearing on **8.12.2023**

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

